IN THE HIGH COURT OF JHARKHAND AT RANCHI
(Civil Writ Jurisdiction)
W.P.(C) No. 6400 of 2008
……..

Saryoo Prasad Roy …. ..... **Petitioner**

Versus

State of Jharkhand & Others …. ..... **Respondents**

CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through : Video Conferencing)
…….....

For the Petitioner : Mr. Abhay Kumar Tewari, Advocate
For the State : Mr. P. C. Roy, S.C.(L&C)-I.
……..

07/07.09.2021.

Learned counsel for the petitioner, Mr. Abhay Kumar Tewari has submitted that one indulgence may be granted, so that they can send a registered letter to the petitioner to pursue the matter.

Learned counsel for the State, Mr. P. C. Roy, S.C.(L&C)-I has submitted that the counter affidavit has been filed by the State on 18.11.2009, as such, some time may be granted, so as to get latest status of the case.

It appears from the record that office has sent letter to the petitioner on 06.02.2020 and as per the report the petitioner has already been died and the registered letter has returned on 15.02.2020.

Considering the same, put up this case after four weeks by way of last chance.

Office is directed to reflect the name of learned counsel, Mr. P. C. Roy, S. C.(L&C)-I in the cause list in place of learned counsel, Mr. L. K. Lal, S.C.(L&C).

(Kailash Prasad Deo, J.)

Jay/-